

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, GURUGRAM
ORDER

The guidelines with regard to working of the Courts in view of pandemic COVID-19 have been modified from time-to-time in accordance with prevailing situation. Accordingly, physical hearing in the Courts was started with effect from 11.01.2021 in the light of order of the Hon'ble High Court, conveyed vide endorsement No.46 RG/Spl./Misc. dated 08.01.2021. However, in the light of unprecedented surge in COVID-19 cases in and around the area, the following decisions have been taken to avoid the spread of pandemic coronavirus (COVID-19):

- i. Only urgent nature of cases i.e. bail matters, stay matters, superdari matters and other connected matters shall be heard till 30.04.2021. On that day, these guidelines will be revised as per prevailing situation.
- ii. Undertrial prisoners shall be produced in the Courts through video conferencing mode only. However, in case there is any requirement of physical hearing of a particular undertrial prisoner in any Court, the concerned Court shall pass specific order qua that aspect.
- iii. No evidence shall be recorded except in time bound cases and the cases in which accused are in custody for more than two years. However, during that process every guideline issued by all concerned authorities in this regard be complied with meticulously.
- iv. The Advocates shall maintain the norms of social distancing and the guidelines of Ministry of Home Affairs on the subject, while appearing in the Courts. Advocates shall also avoid overcrowding and in case of utmost necessity, they may appear along with one Assistant (either Clerk or junior Advocate). The litigant party shall not be allowed to accompany Advocate at the time of hearing of the case, unless his/her presence is must or required by the Court(s). Every person appearing before the Court(s) shall compulsorily use masks and hand sanitizers.
- v. The guidelines/advisory and other SOPs issued by the Government of India and State Government from time-to-time as well as instructions contained in the Hon'ble High Court bearing No.110 Spl.E.II/L.80(a) dated 08.02.2021 shall be followed strictly.
- vi. For reducing footfall in the Judicial Courts Complexes in Gurugram Sessions Division, the staff/officials shall work at 50% strength in the Courts/offices/Branches. Remaining 50% officials shall work from their home and make themselves

available immediately as and when their services are required. Needless to say that none of the employees shall leave the station without prior permission of the competent Authority.

- vii. Filing of fresh cases shall be permitted upto 01.00 p.m only.
- viii. First remand of accused shall be through video conferencing/other online digital mode from the Police Stations concerned. The police official concerned shall submit the application and other related papers before the Court concerned for passing appropriate orders by the Presiding Officer.
- ix. The other routine matters/cases shall be taken up and adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on the CIS.
- x. Before entry of every person in the Court premises, his body temperature will be checked by the designated officials of this Court with the help of thermal gun and only the persons having normal body temperature shall be allowed to enter the Court premises.
- xi. The District Health Authorities shall conduct Covid test of all the Judicial Officers, the officials and Advocates from 16.04.2021 onwards.
- xii. The District Administration shall ensure installation of Sanitization machines at the conspicuous places of Judicial Courts Complex, Gurugram, Sohna and Pataudi.
- xiii. The President and Secretary, Bar Association, Gurugram, shall ensure closure of Canteens and other Food Stalls operating in Judicial Courts Complex, Gurugram.
- xiv. As agreed by the office bearers of the Bar Association, Gurugram, volunteers shall be deputed outside each Court to regulate the entry of Advocates in the Court, so that crowding of Advocates inside the Court Room can be curtailed.

All concerned be informed accordingly.

Sd/-

(Surya Partap Singh)
District and Sessions Judge,
Gurugram.15.04.2021

Endorsement No.2105

Dated 15.04.2021

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh.
2. The Deputy Commissioner, Gurugram.
3. The Commissioner, Municipal Corporation, Gurugram.
4. All the Judicial Officers posted in this Sessions Division.
5. The Civil Surgeon, Gurugram

6. The District Attorney, Gurugram.
7. The Superintendent, District Prison, Gurugram at Bhondsi.
8. The Presidents, Bar Associations, Gurugram, Sohna and Pataudi.

Sd/-

(Surya Partap Singh)
District and Sessions Judge,
Gurugram.15.04.2021